

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1324
ANSWERED ON:21.08.2007
DIRECTIONS TO CABLE OPERATORS
Kharventhan Shri Salarapatty Kuppusamy

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether many cable operators are not broadcasting certain DD channels which are mandatory in the country;
- (b) if so, whether the Government has issued any directions to cable operators in this regard;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the action taken/proposed to be taken by the Government against the cable operators who are violating these guidelines/directions?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

(a): Yes, Sir.

(b) & (c): The number of registered cable operators spread all over the country being very large, no individual directions have been issued. However, the State Government(s) have been requested for enforcement of the provisions of the Cable Television Networks (Regulation) Act, 1995 so as to ensure re-transmission of the channels notified by Prasar Bharati and channels operated by or on behalf of Parliament of India.

(d): Does not arise.

(e): The State Government have been requested to issue necessary instructions to the Authorized Officers notified under the aforesaid Act to ensure that all the Cable Operators within their jurisdiction carry the DD channels in their service which are mandatory in the country, failing which action should be taken against them as per provisions of the Cable Television Networks (Regulation) Act, 1995.